

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 801/2018**

New Delhi, this the 20<sup>th</sup> day of February, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Vikram Singh Jasaiwal, Aged 52 years,  
S/o. Late Sh. Sube Singh,  
R/o. RP-66,  
Near Primary Boys School,  
Rang Puri, Delhi. ...Applicant

(By Advocate : Mr. U. Srivastava)

Versus

1. Union of India through the Secretary,  
Govt. of India,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi.
2. The Directorate General of Health Services,  
Ministry of Health & Family Welfare,  
Room No. 446-A, Nirman Bhawan, New Delhi.
3. The Addl. Director (HQ),  
Central Govt. Health Scheme,  
CGHS Building, Sec-12, R. K. Puram,  
New Delhi. ...Respondents

(By Advocate : Mr. S. M. Zulfiqar Alam)

ORDER (ORAL)

**Mrs. Jasmine Ahmed, Member (J) :**

It is the contention of counsel for applicant that the applicant gave representation for seeking voluntary retirement. He kept on giving reminders to them also but no decision was taken on representation given by the applicant seeking voluntary retirement. Counsel for applicant states that when

the application for voluntary retirement was pending, the respondents issued a show cause notice to him dated 25.10.2017 to which the applicant has given reply dated 28.11.2017 but till date no decision has been taken on the reply given by the applicant in regard to the show cause notice. Counsel for the applicant states that the show cause notice has also been issued to the applicant on a previous complaint in which preliminary inquiry was held and the applicant was proved not guilty. Counsel for applicant states that the applicant is seeking voluntary retirement and three months time has already over and nothing has been heard from the respondents side and instead of giving reply or taking decision on his representation of voluntary retirement they have issued a show cause notice to the applicant to which applicant has replied also.

2. As no decision has been taken by the respondents, on reply to the show cause notice by the applicant dated 28.11.2017, the respondents are directed to take decision on the reply to the show cause notice dated 28.11.2017 within 15 days from the date of receipt of a certified copy of this order and to communicate it to the applicant and if nothing is found against him, the application of the applicant in regard to the voluntary retirement also to be taken into consideration.

3. The O.A is disposed of. It is made clear that nothing has been commented on the merit of the case.

Order **Dasti.**

(Uday Kumar Varma)  
Member (A)

(Jasmine Ahmed)  
Member (J)

/Mbt/